

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3522 of 2020

Radheshyam Gope ..... Petitioner  
Vs.

The State of Jharkhand .... Opposite Party  
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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY  
Through Video Conferencing

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For the Petitioner : Mr. Mokhtar Ahmed, Advocate  
For the State : Mr. Vishwanath Roy, A.P.P.

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Order No. 02

Dated 14<sup>th</sup> September, 2020

Heard the learned counsel for the respective sides.

The defects No. 9(i) to 9(vi), as pointed out by the office, are ignored.

Mr. Vishwanath Roy, learned A.P.P. submits that he has received the case diary. Accordingly, he is directed to send the case diary to this Court.

Let this case be listed in the next week under the heading 'For Admission'.

(RONGON MUKHOPADHYAY,J.)